

and a complaint filed in the Court of Law.

Review of cases of supersession of SC/ST in Railways

2598. SHRI SUSHILKUMAR SAM-
BHAJIRAO SHINDE: Will the Minister
of RAILWAYS be pleased to state:

(a) whether it is laid down in Chapter XIX of Brochure of Reservation for SCs and STs in Railway services—3rd Edition—1983 that in case of supersession of Group A and within Group A posts, it is required to be reviewed by the Minister for Railways/Minister of State for Railways/Dy. Minister for Railways, as the case may be;

(b) how it is justified not get reviewed the supersession through the Agency created to watch the implementation of the Reservation Rules; and

(c) Will it be unjust and unfair to entrust the review duties to those who are doing the work of promotions and likely to commit the omissions?

THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI
SATPAL MAHARAJ): (a) Yes, Sir.

(b) In case of promotions to and within Group 'A' the selections are conducted by UPSC/a high level DPC consisting of officers of the level of Principal Secretary/Secretary to Government of India. These selections are objective and fair and cases of SC/ST officers are considered with due care. The recommendations of the UPSC/DPC are submitted to the Minister of Railways for approval. A review by another agency after the penal is approved by the Minister of Railways is, therefore, not considered necessary.

(c) The function of recommending suitable officers for promotion is performed by the UPSC/DPC. The recommendations of the UPSC/DPC are submitted to the Minister of Railways for approval. The recommending and accepting authorities are thus different and therefore the procedure is neither unjust nor unfair.

Foreign Grants to NGOs

2599. SHRI RAHASBIHARI BARIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the State-wise name and the number of non-Governmental organisations;

(b) whether some of those organisations are getting foreign grants;

(c) if so, the details of the foreign grants received by those organisations during the Seventh and Eighth Plan; and

(d) what specific social work has been taken up by those organisations during this period?

THE MINISTER OF STATE IN THE
DEPARTMENT OF EDUCATION IN
THE MINISTRY OF HUMAN
RESOURCE DEVELOPMENT (SHRI
MUHI RAO): State-wise ~~names~~ of the non-Governmental organisations are not maintained centrally. Organisations receiving foreign grants are reporting their receipts under the provisions of Foreign Contribution (Regulation) Act, 1976.

(c) and (d) These organisations may have educational, cultural, health, social, developmental activities etc. as their objectives. The details of the foreign grants received by these organisations during the Seventh and Eighth Plan are being collected and will be laid on the Table of the House.

ICDS Projects in Karnataka

2600. SHRI JANARDHANA POOJ-
ARY: Will the Minister of HUMAN
RESOURCE DEVELOPMENT be
pleased to state:

(a) the number of Integrated Child Development Services (ICDS) projects sanctioned for Karnataka during the last two years and so far in the current years;

(b) the details of assistance provided by the Central Government during the period mentioned above; and